

Payment Of Salaries And Allowances (Amendment) Act, 1957

4 of 1957

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Payment Of Salaries And Allowances (Amendment) Act, 1957

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AN ACT to amend the Payment of Salariesand Allowances Act, 1951. WHEREAS, it is expedient to amend the Payment of Salaries and Allowances Act, 1951, for the purposes hereinafter appearing; BE it enacted in the Eighth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

This Act may be called the Payment of Salaries and Allowances (Amendment) Act, 1957 and it shall come into force at once.

2. Amendment Of Section 3 :-

In section 3 of the Payment of Salaries and Allowances Act, 1951 (XIV of 1951), hereinafter referred to as the principal Act, for the words "seven hundred rupees" in the two places where they occur, the words "five hundred rupees" shall be substituted.

3. Amendment Of Section 4 :-

In section 4 of the principal Act.-

(i). in sub-section (1), for the word "seven hundred rupees" in the two places where they occur, the words "five hundred rupees" shall

be substituted;

(ii). in sub-section (2), for the words "three hundred and fifty rupees" in the two places where they occur, the words "two hundred and fifty rupees" shall be substituted.

4. Amendment Of Section 6 :-

In section 6 of the principal Act, for the last sentence beginning with "The Ministers and the Speaker" and ending with "petrol and oil for the conveyances", the following shall be substituted, namely:-

"The Ministers and the Speaker shall be paid a consolidated sum of one hundred rupees per mensem in lieu of the cost of petrol and oil for the conveyances for journeys performed within the City of Trivandrum and a radius of five miles thereof".

5. Amendment Of Section 7 :-

I n section 7 of the principal Act, in sub-section (1), after the existing proviso the following further proviso shall be added, namely:-

"Provided further that the Ministers and the Speaker shall not be entitled to any traveling and daily allowances for journeys performed within the City of Trivandrum and a radius of five miles thereof"

6. Amendment Of Schedule :-

In the Schedule to the principal Act, for item 1, the following shall be substituted namely:-

"1. Ministers and the Speaker.

The Ministers and the Speaker shall be given daily and traveling allowances at the following rates for journeys performed by them:-- (1). inside the State of Kerala-

(a). for the journeys by road-at the rate of twenty-five naye paise per mile subject to a minimum of fifteen rupees per day:

Provided that when such journey is not performed in cars owned by the Government the rate shall be fifty naye paise per mile subject to the minimum specified above;

(b). a daily allowance of fifteen rupees for halts;

(c). for journeys by train-actual fare (first class or air conditioned) plus six naye paise per mile for incidental expenses;

(d). for journeys by air-actual fare plus one-fifth the fare for

incidental expenses;

2. outside the State of Kerala-

(a). for journeys by road at the rate of twenty-five naye paise per mile:

Provided that when such journeys is not performed in cars owned by the Government the rate shall be fifty naye paise per mile;

(b). a daily allowance of twenty-five rupees;

(c). for journeys by train or by air-the rates will be the same as those admissible for journeys performed by train or by air, as the case may be, inside the Sate of Kerala."